

(c) whether the Union Government have considered the suggestions made therein by the Ministry of Industry of Andhra Pradesh ; and

(d) if so, by what time decision is likely to be taken in this regard?

**THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI)**

(a) Yes, Sir.

(b) The State Government had suggested that IDBI should continue refinancing Andhra Pradesh State Financial Corporation without linking it up with the question of joining the guarantee scheme of the Deposit Insurance and Credit Guarantee Corporation and that the term lending institutions should be given an option to join the scheme or otherwise.

(c) and (d) The participation in the new scheme is voluntary and guarantee facilities under the scheme are available to such credit institutions as may join it by executing necessary agreement with the Deposit Insurance and Credit Guarantee Corporation and pay guarantee fee as consideration money. Under IDBI's Refinance Scheme, State financial Corporations are required to get guarantee cover of the Deposit Insurance and Credit Guarantee Corporation in respect of loans to SSI units for availing of refinance. The whole question of DICGC's cover is under examination by the IDBI. Pending final view on the subject, some of the State Financial Corporations including Andhra Pradesh State Financial Corporation have been temporarily exempted from taking DICGC's cover for availing of refinance.

#### **Foreign Visits by BHEL Officers**

\*352. **SHRI JAGDISH PRASAD MATHUR:** Will the Minister of INDUSTRY be pleased to state;

(a) the names of Bharat Heavy Electrical Ltd's present and past officers, who visited foreign countries

for more than 30 times in the last three years and during the Fifth Plan period.

(b) what were their designations and nature of duties, the number of foreign visits, countries visited, total expenditure incurred by the officers (fare, TA and DA etc.) with year-wise breakup; and

(c) the number of other officers who visited foreign countries in the same periods and the expenditure so incurred?

**THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI):**

(a) BHEL have been maintaining systematic record of visits of its officers to foreign countries since 1-1-79. None of its officers visited foreign countries for more than 30 times in the last 3 years.

(b) Does not arise.

(c) The number of officers who visited foreign countries during the last 3 years is given below:

Year	No. of Officers
1979-80	472
1980-81	432
1981-82	534

Expenditure incurred on foreign travel during the last three years was Rs. 6 crores.

#### **Purchase of Steel items by Government**

\*353. **SHRI P. BABULAL REDDY:**  
**SHRI B. SATYANARAYAN REDDY:**

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Governments buy finished steel items such as tor-steel, bars,

plates, angles etc. from SAIL and Hindustan Steels only in preference to the re-rolling Mills ;

(b) whether there is an embargo on purchase of such finished steel items by Government Departments from Re-rolling Mills ; and

(c) if so, what are the reasons therefor?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATTTIWARI):

(a) and (b) No, Sir.

(c) Does not arise.

**Unauthorised Occupation of Land by squatters**

\*354. SHRIMATI MONIKA DAS: will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the land lying between Moti Bagh I and North West Moti Bagh in New Delhi which was cleared in 1975-76 under cleanliness drive has again been occupied by the unauthorised squatters;

(b) whether the Residents Welfare Associations of the area have repeatedly brought to the notice of the authorities concerned the law and order, sanitation and related problems posed by the activities of the squatters, and

(c) what action is being taken to have the area cleared to safeguard the interests of the residents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBAIAH):

(a) The Delhi Development Authority/Land & Development office

of the Ministry of Works & Housing have intimated that part of the land in question has again been occupied by unauthorised squatters.

(b) The Delhi Development Authority has reported that two representations have been received by them in this regard.

(c) The Delhi Development Authority is being asked to take appropriate action for the removal of the unauthorised squatters on Government land.

**Filling up of the Post of Commissioner for SC/ST**

\*355. SHRIMATI SAROJ KHAPARDE:

SHRI INDRADEEP SINHA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the reasons for which the post of Commissioner for Scheduled Castes and Scheduled Tribes has been lying vacant for the last ten months, and

(b) what are the steps being taken to fill up the vacancy and by when the post is likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATA-SUBAIAH) (a) and (b). The question of filling up the post of Commissioner for Scheduled Castes and Scheduled Tribes will be decided after decision is taken on whether both the Commissioner for Scheduled Castes and Scheduled Tribes and the Commission for Scheduled Castes and Scheduled Tribes are to continue or only one of them. The matter is under active consideration of the Government.